

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 424 OF 2015 IN
APPEAL NO. 176 OF 2015 &
IA NOS. 364 & 368 OF 2015**

Dated: 30th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Chamundeshwari Electricity Supply Company Ltd. Appellant(s)
Vs.
M/s Saisudhir Energy (Chitradurga) Pvt. Ltd. & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Sriranga S.
Ms. Sumana Naganand
Ms. Pratiksha Mishra

Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Gowtham Polanki
Mr. Sohil Yadav for R-1

ORDER

Learned counsel for the appellant seeks permission to withdraw I.A. No. 424 of 2015 (Application for filing additional documents).

Application is allowed to be withdrawn and is disposed of as such.

Appeal No. 176 of 2015

We have heard learned counsel for the parties. List the matter for further hearing on **06.11.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/tpd